

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**I.A. No. 9 of 2014  
in DFR No. 2673 of 2013**

**Dated : 28<sup>th</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Tata Power Delhi Distribution Ltd. ... Appellant(s)  
Versus  
SJVN Ltd. & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Alok Shankar  
Counsel for the Respondent(s) : Mr. R.B. Sharma for R.13**

**ORDER**

**IA No. 9 of 2014  
*(Appl. for condonation of delay)***

This is an application to condone the delay of 5 days in filing the Appeal as against the Order dated 08.10.2013.

We have heard the learned counsel for the Applicant as well as the Representative appearing on behalf of the Respondent No.1.

Since sufficient cause is shown to condone the delay, the delay is condoned. Accordingly, the Application is disposed of. The Registry is directed to number the Appeal and post for Admission on **31.01.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

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